

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

R.A. No. 236 of 2002 In
Original Application No. 2734 of 2001

New Delhi, this the 24th day of October, 2002

HON'BLE MR. KULDIP SINGH, MEMBER (JUD1.)
HON'BLE MR. M. P. SINGH, MEMBER (A)

S. P. Dewett
(Presently working as Technical Officer,
Nirman Bhawan, New Delhi)

REVIEW APPLICANT

Versus

Union of India

Through

(1) Secretary,
M/o Urban Development,
Nirman Bhawan, New Delhi.

(2) Director General (Works)
C.P.W.D., Nirman Bhawan,
New Delhi. . . Respondents

O R D E R BY CIRCULATION

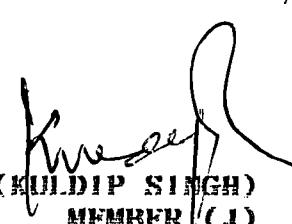
By Hon'ble Mr. Kuldip Singh, Member (Jud1.)

The present RA No. 236 of 2002 has been filed by the applicant for review of the order passed in OA No. 2734/2001 on 9.8.2002.

2. In the RA the review applicant has taken more or less the same grounds to argue the RA, which he had taken while arguing the OA. While delivering the judgment, all the grounds were considered. No fresh error has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed.


(M. P. SINGH)
MEMBER (A)


(KULDIP SINGH)
MEMBER (J)

Rakesh